MOTION RE THE ANNUAL REPORT WORKING OF THE INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF THE CEN-TRAL GOVERNMENT FOR THE YEAR 1962-63

THE VICE-CHAIRMAN (SHRI M P We will now take up Mr Manis motion I might tell hon. Memoers that there is a large list of would request speakers I Members except the Mover to limit their remarks to ten minutes

SHRI A D MANI (Madhya Pradesh) Sir, I beg to move the following Motion

That the Annual Report on the working of the Industrial and Commercial Undertakings Central Government for the year 1962-63, laid on the Table of Raiva Sabha on the 10th March. 1964, be taken into consideration"

Sir, this report has been discussed every year and it is the misfortune of this House that on an occasion like this debate Government is represented only by a representative of the Ministry of Finance 1 that when this report is discussed the representatives of the various Ministries which are running the public sector undertakings would be present to answer criticisms of ındıvıdual public undertakings if they are made on the floor of the House I am sorry that the Report which has been laid on the Table of the House does not contain what I may call vital information for a proper understanding of the working of the public sector plants In future, I hope that the Government would include in the Report variations from gets and project estimates which have occurred in the various public sector plants, how much of foreign exchange has been ploughed into all the public sector plants, how much of the indigenous machinery is being \BHA] Industrial and Commercial Undertakings

faoricated for replacing the old machinery which might have been imported or set up with foreign collaboration or by payment outright out of our foreign exchange resources and what is the strength of labour force employed in the various plants

3 PM

Si I may mention here that on page 4 of this Report, Government have, as usual, split the undertakings into four categories-undertakings under construction, running concerns-Hindustan Steel Ltd. running concerns-other than Hindustan Steel Ltd, and promotional and lopmental undertakings The age dividend which is now available on the so-called running concerns is about 7 per cent But Rs 600 crores out of Rs 1300 crores which are now invested in public sector undertakings do not get any measure of profit It will be seen therefore that on a total investment of Rs 1.372 crores, there is hardly any worthwhile return on the money invested This has been the usual line of criticism which has been offered the public sector plants in the past Sir, I would like to say that in regard to the accounts of the various undertakings which are included Report, we are not able to get a clear picture of the profitability of these concerns I would like to make suggestion that as Government want to expand the capital investment in public sector undertakings Rs 2,000 crores by the end of the Third Plan, they should, at least to the extent of 25 per cent of the capital employed in the public sector undertakings, invite public participation in the capital of these undertakings. This is one of the recommendations made by the Estimates Committee If public participation is available in the working of public undertakings, there would be a more searching scrutiny of the accounts presented by the various companies Sir, I have before me an xample of the confusion that exists

in public mind about the profitability of the undertakings According to the Ninth Annual Report and Balance Sheet of the Ashoka Hotels Limited, it has made as much as Rs 36 lakhs profit during the year ended, for which accounts are available Sir, if the House is pleased to scrutinise Balance Sheet of this company, it will find that as much as R3 9 lakhs worth of crockery 19 shown as current asset I have been informed on fairly reliable authority that even if crockery is imported for a hotel of the size of the Ashoka Hotels, not more than Rs 3 lakhs worth of clockery would be But yet, Rs 9 lakhs worth needed of crockery has been shown as stockon-hand at the Ashoka Hotels ther I am told

Pander S S N TANKHA (Uttar Pradesh) Does the hon Member mean to say that the accounts are fictatious?

Shri A D MANI I am only saying this. This has been certified by the management, this has not been physically verified by the auditors. I have also checked up that fact, it has not been verified by the auditors. It has been done only on the basis of the certificate filed by the management.

Further, I am told that in the case of the Ashoka Hotels, Government pay a special rate for dinners organised by them in honour of foreign visitors and that these dinners are available at the rate of Rs 18 to Rs 25 It is not the usual rate generally applicable to commercial traffic in this hotel. I would like the Minister to throw some light on these allegations which are made in regard to the accuracy of this Balance Sheet.

SHRI M RUTHNASWAMY (Madras) Rupees Twentyfive a dinner?

SHRI A D MANI Rupees eighteen to rupees twentyfive

I am further told that certain Ministries have rooms reserved by them in the hotel for accommodating their guests. How far Governmental

venues have gone to support the whoka Hotels is a matter which has got to be considered. But this point I am raising and I do hope that the Minister, when he replies, would answer the doubts that I have raised regarding the accuracy of some of these Balance Sheets.

Industrial and

Commercial Undertakings

Sir, I would like to go on to the ngle largest undertaking, Hindustan Steel, in which as many as Rs 724 crores are invested. It is well known hat the original estimate was Rs 353 crores Now, I would like to ask the Minister how far we have been able o tabricate steel in our plants at prices which will compare favourably with the imported price, hen this project was started it was expected that the steel available in trese plants would be available for export in order to enable us to earn foreign exchange The Rourkela Plant suffers from a heavy very capital base and in spite of the fact that the plant has the latest LD Process and has a fast modern, continuous Strip Mill, it is not able to fabricate steel which would compare with the imported steel in price an industry is going to be developed, the prices have got to be severely controlled in these undertakings and particularly in the steel undertakings which constitute our heaviest investment of capital

Sir, further I would like to ask how far we have been able to train Indian personnel for running these Indian steel plants I know that the Bhilai Steel Plant is doing extremely well and the Russians have shown great eagerness to see that Indian technicians are trained to take their place But I am not sure about Rourkela There, I believe, for a long time to come we may have to depend on German engineers for running the complicated machinery that has been sub up and for processing through the LD process I understand that there are about ten American experts who are employed in the Rourkela Plant There are as many a. 150 Russians still working

[Shri A. D. Mani.]

Bhilai. I would like the Minister to give us some information about the number of foreign technical personnel who are working in these two plants.

Report on the

working of the

Sir, I would like to make a second point and that is, the complaint is widespread that there is heavy overstaffing in almost all our public sector undertakings. The Minister of Steel speaking last year in the other House said as follows:---

"Excessive man-power besets many of our public sector plants. This is particularly true at Sindri, one of our older enterprises. Unemployment we have, but to load any given plant with excess manpower is not the way to deal with it. In both steel and fertiliser, our manning per ton product is several times more than in comparable operations abroad. To contend that Indian conditions require this overmanning is wrong."

I am not quoting any Opposition critic of the public sector undertakings, I am quoting the Minister of Steel, from a statement he made in the other House. Sir, according to my information, there are as many as 3,500 stenographers and as many as 13,300 peons and chaprasis in public sector undertakings. necessary for these public sector undertakings to have so much of staff? I am told that the Hindustan Antibiotics could be run with a much smaller staff than it is employing at present. The Glaxo Laboratories in Bombay are able to compete with the best modern drug industry by employing a smaller number of members of staff. The question of overstaffing of these plants and public sector undertakings requires the urgent consideration of Government. I know that there is a Parliamentary mittee which is at work, which supervises the working of these public sector undertakings but this Parliamentary Committee, with due respect to the members who may be on it, may not have the time to go into the

matter in great detail. I would like to make a positive suggestion that Government should appoint a Committee consisting of representatives of the Ministries concerned and some persons from private industry who have some knowledge of the working conditions in similar plants, and I am sure that if an appeal is made by Government to the private sector to co-operate in this matter, it may find some representatives who may be willing to be associated with Government to conduct an enquiry into the question of overstaffing in our public sector undertakings.

Industrial and

Commercial Undertakings

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Mani, is it not prejudging the issue? The Committee has been appointed only this year and without knowing how it is working you are saying all this.

SHRI A. D. MANI: Sir, I am thankful to you for asking me to clarify that point. The Committee on public sector undertakings is not meant to be a managerial inquisition. Its duty is to examine the working of these plants and to make general recommendations. But whether in a particular department so many technicians are required, so many helpers are required, so many stenographers are required is a matter for the industry to decide. However competent that Committee may be .

SHRI AKBAR ALI KHAN (Andhra Pradesh): But that is all in its scope. They will have to consider whether they are overstaffed or under-staffed.

SHRI A. D. MANI: They can give broad guide lines but the work of assessing the staff requirements in every unit has got to be done by an expert body by those people who are engaged in the industry.

Sir, the third point that I would like to make is that there are uneconomic units which may have to be given up. Uneconomic units which are not serving the purpose for which they have been set up might be given

up in favour of the private sector if it is necessary. Take for example the Nahan Foundry. There is a historical basis for our taking over the Nahan Foundry, But the Foundry has been continuously running at a loss. The products of this Foundry have to be transported to Ambala. The annual prduction is Rs. 22 lakhs against a capital of Rs. 40 lakhs.

Report on the

working of the

The case of the National Buildings Corporation also may be considered. The business has expanded to Rs. 3.52 crores compared to Rs. 1.08 crores of the previous year, but the concern is running at a loss. I may mention that this National Buildings Corporation deals with the construction trade. They accept contracts for the construction of buildings. This is matter where the public sector may well leave it to the private sector. The question of finding labour for constructing buildings and so on may be left to the private sector which has got the necessary experience. Inspite of an increase in the business of the National Buildings Corporation it is running at a loss.

Sir, the third thing about which I would like to mention is the Nepa Newsprint Mills. The newspapers of the country have been suffering on account of production of newsprint in the Nepa Mills which are valued at a higher price than the imported newsprint. The Nepa Newsprint Mills had a number of difficulties in regard to the securing of raw materials for production. In spite of its installed capacity being 30,480 tonnes, the capacity that was utilised in 1962-63 was 26,515 tonnes. The Nepa mills has often come in for severe criticism, and it is worthwhile for the Government to examine the question handing over this plant to private industry for the manufacture of white printing paper and not newsprint for which these mills are not suited.

Sir, the fourth question I would like to take up is the question of the

fixation of salaries in these public sector units. \mathbf{The} Estimates Committee has gone into this matter in the past and has recommended that the socialistic pattern of society must be kept in view in the fixation of salaries Sir, I have nothing to say against the pattern of society which the country has set before itself. But the fact remains that on account of higher salaries offered by the private sector talent is fleeing from the public units to the private sector. This has been one of the problems which was discussed at the Seminar on the problems of private and public industrial undertakings organised by Federation of Indian Chambers Commerce and Industry in Delhi which Mr. C. Subramaniam took part and in which Mr. L. K. Jha also took part and addressed the Seminar problems of financial operations

Sir, I feel that if these public sector undertakings are to have a bright future, it is necessary to build up strong managerial cadre which will be available for manning the public sector undertakings in the years come. It has been said that in the case of American financial corporations there is a Managerial Class in existence in the United where the sons of executive of corporations find a place as executives in some other corporations with which their fathers are not connected the talent, more or less is hereditary. They have brought into existence a new managerial class in the United Such a managerial class is States. also available now in Great Britain which is one of the reasons why the Labour Party has not gone full speed with its programme of nationalisation.

Sir, if we are to maintain a highly competent managerial cadre, it may be necessary for us to pay salaries to these people in the public sector which the private sector pays, a large portion of which goes back to the Government by way of income-tax. should not be ridden by doctrinaire [Shii A D Mani.]

3141

considerations by saying that the manager of a public sector plant should not get more salary than Secretary of a Government Ministry

Further, it is not proper to think in terms of an all-public sector undertakings managerial cadre This is a problem which engaged the attention of the Estimates Committee The Estimates Committee suggested that such a cadre should be formed With due respect to the members of Estimates Committee, I feel that the suggestion is not likely to work what we should try to see is that every public sector plant does have a managerial cadre Ιt should be manned by people who have 30 to 35 years of their time to working and the success of the public sector plants

Sir, I would also like to say that the future of these public undertaking plants depends largely on the kind of management that In spite of the desire of the Government to give autonomy to all these public sector undertakings and to give them a considerable measure of initiative, there are allegations that these public sector plants are run more or less as Government de-Edward S Mason, partments Prof who was the Dean of the School of Business Management had these things to say about our public sector plants and their personnel-

"The salary paid to the General Manager in a public sector plant, is a salary designed to show that nobody who ever had any business experience either in that industry or in other industries could such a job Furthermore, I have the impression that the General Manager is hemmed around by restrictions of all sorts, emanating from the Secretariat, from his own Ministry, from the fact that the Ministry of Finance has always a man on the Board who is not there to help the General Manager, but frequently to get in hi way, by reason of the fact that auditors swarm all over place, pre-auditing. post-auditing and apparently these chaps that it is part of their responsibility to question managerial decisions that they should have nothing do with"

Industrial and

These are the statements made, in a press interview, but in a seminar organised by the Federation of Indian chambers of Commerce and Industry and Prof Mason was invited to take part in this Seminar

SHRI ARJUN ARORA (Uttar Pra-I hope the hon Member does not forget the attitude of the Federation of the Indian Chambers of Commerce and Industry to the public sec-Probably they delibertor as such ately collected the desirable type of participants.

SHRI A. D MANI: My time limited I will give a copy of this volume to my hon. friend This Seminar was organised with governmental co-operation and a number of government spokesmen took part in the proceedings and Prof Mason was asked to give his impressions as an outsider who has seen the working of Indian public sector units. It is not as if something was organised to see that the public sector is run but this was done with governmental co operation

SHRI ARJUN ARORA: Unfortunately the Government sometimes cooperates in some wrong things

SHRI A D MANI Whatever it is, let me go on to the other point if these undertakings are to prosper, we ought to allow the people who are in charge of the principal departments in each undertaking to occupy the position of directors. There is no point in getting somebody from the Ministry to sit on the directorate when the person who is got to the job is working in the units itself. I would like the departmental heads to come directors of these units and re-

present government on the directorate, and I hope by giving greater initiative to departmental heads to serve on the directorates the public sector—undertakings would be in a position to give a better account of themselves than they have done in the past

Sir, there is one more suggestion I would like to make That is that there should be frequent transfers of officers of these public sector undertakings to private sector undertakings on deputation for purposes of training and for purposes of observation. It is possible that if the Government makes an appeal to the private sector, they might allow some of these officers to work for periods of three to six month. in the private sector undertakings so that they may benefit by observing the manner in which private undertakings are conducted

I would like to go on to another aspect of the matter and that is, the enforcement of labour laws in public sector undertakings One of the grounds on which the creation of the public sector had been sought to be defended in the past was the fact that the private sector was not looking after labour properly and that public sector plants would be in position to safeguard the interest of the workers The Government Λŧ India got a shock when the bank employees met the other day in Bombay to pass a resolution protesting against nationalisation of banks on the ground that in the public sector undertakings labout is not being treated properly

SHRI ARJUN ARORA: The hon Member is misinformed The employees in general are in favour of nationalisation of banks. It was some interested people who in Bombay, got some Reserve Bank employees to pass that resolution at a meeting not constitutionally valid. according to the constitution of the Reserve Bank Employees Ascociation If the matter is left to the bank employees, the banks will be nationalised tomorrow mornıng

SHRI A D. MANI The fact that even ...me people protested-even on the basis of what Mr Arora saysshows that there is a feeling that the public sector plants are not looking I would give after labour properly Standing Orders have some details not been framed in the D.V.C and in seven other undertakings. Grievance procedure in 28 undertakings including the Hindustan Antibiotics has not defined There has been bad labour relationship in the Heavy Electricals at Bhopal While the Ashoka Hotel makes provision for gratuity, gratuity is not conceded in other undertakings and it public sector reported that there has has been 43 violations many as been as Rourkela the labour laws ın know whether would like to has not come for time Government of India to have a Central I-bour law which will be applicable to the public sector undertakings and that the public sector would certainly give a better account of itself in regard to the observance of labour laws then it has so far done There is at the moment a dispute going on in the Indian Telephone Industries Bangalore Telegrams have been recerved by many of us questioning the statement made by the Government on the floor of the Parliament TF labour in these undertakings is sat sfied then it knocks out the justification that we have for expanding the public sector The Government should become a better employer Ţ would like the Minister to tell whether the pricing policy of public sector undertakings is going to undergo a revision on account of the Bonue Commission recommendations The Planning Commission had said in the past that profits of the public sector undertakings would be ploughed back for the expansion of the pub-If the profits have got to lic sector be divided in the ratio of 60 40, the consumer has got a right to expect that the pricing policy of these public sector units would be .nodified would as far as possible, like the Government not to look forward to any

[RAJYA SABHA]

[Shri A. D. Mani.]

return excepting 8 per cent. on capital employed and 6 per cent. on working capital from these public sector undertakings. The consumer has a right to get relicf from the Government. With these words I have pleasure in initiating the discussion on this report.

The question was proposed.

SHRI ARJUN ARORA: Mr. Chairman Sir, I am glad that the Ministry agrees to the discussion of this report and thus enables this House to look into the working of the public sector industries at least once every year. My friend, Mr. Mani, is a great protagonist of the private sector.

SHRI A. D. MANI: No, moderately.

SHRI ARJUN ARORA: He is moderate but the type of moderates that he once represented has fast disappeared in the country and we now find him generally, on economic issues, following the policy which Ruthnaswamy puts forth with greater ability and greater confidence. public sector in the country is growing and this report itself indicates growth when it says that employment in the public sector industries increased by 12 per cent, during the year under review. Great claims are made by the private sector as far as efficient management, etc. is concerned, though we find that efficiency is reflected more in tax evasion than in expansion. I do not know if any protagonist of the private sector claims that established industries during the year increased their employment by 12 per cent, or so. The unfortunate development is that in the private sector industry to-day, the number of employees is going down whereas production continues to increase.

SHRI C. D. PANDE (Uttar Pradesh): That is a very good sign.

SHRI ARJUN ARORA: That is not a good sign at all. That means that the rate of exploitation of labour is intensified.

SHRI C. D. PANDE: It is more efficient.

Industrial and

ARJUN ARORA: SHRI exploitation of labour is forced.

SHRI C. D. PANDE: If there is a constant number of hours allowed by the legislation, if they work under that frame of rules, where is the exploitation there?

SHRI ARJUN ARORA: I am afraid Mr. Pande has not seen industries working. It is not the number hours which determines the rate exploitation of labour. It is the speed at which machines are run and in a factory it is the speed of the machine which determines the speed at which the man will have to work and the fact is that the speed of running machines has been increased in private sector whereas in the public sector we find such growth that least during this year 12 per more labour is employed. The public sector industries are not very known for their treatment of labour and I agree with the criticism Mr. Mani has made in this respect. Those of us who believed that the public sector would be model employers are sadly disillusioned but there are certain things which the public sector does for labour which must be enumerated along with the criticism which my friend, Mr. Mani, has made. In the matter of housing for example, the public sector is a superb employer. As a matter of fact because of their interest in housing, the investment in the public sector increases. When Mr. Mani and others repeatedly mention the low rate of return in the public sector, they forget that in the public sector the investment is only in plant and factory buildings but a major portion of the investment in the public sector is on labour housing on which no return is possible. Labour housing, all over the world, is considered uneconomic.

(Andhra SHRI P. K. KUMARAN Pradesh): What about the rent collected?

SMM ARJUN ARORA: They collect rents which are not economic rents. A trade unionist like Mr. Kumaran should know that. Public sector must be given due credit in the matter of housing.

SHRI C. D. PANDE: Mr. Vice-Chairman, just for the sake of an example . . .

SHRI ARJUN ARORA: Mr. C. D Pande may make his speech. I do not yield to his interruptions.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Let him continue. He has only ten minutes to himself. Please go on, Mr. Arora.

SHRI ARJUN ARORA: Out of the ten, three have been taken by Mr. C. D. Pande.

Then there are the services benefiting to industries as such, which the public sector industries are making available, and that is in the training of technical personnel. A very good thing that the public sector has developed is that, wherever they open a big plant or they propose to open a big plant, they open institutes training of technical personnel. And this report says that the expenditure on these training institutes is considerable. That alone is a substantial contribution not only to the sector but to the industry as such, because one of the things which restricts the growth of industry in country today is the lack of trained personnel. That way the public sector is making a substantial contribution.

Then, of course it is correct that in the public sector the bureaucrats who manage it do not observe labour laws, and because of the bureaucratic biradari who is in charge of enforcement of labour laws there are not as many prosecutions for violat on of labour laws in the public sector as they are in the private sector. But then it remains to be noticed that the

educational facilities and medical benefits available to employees in the public sector are many times greater than what the private sector affords. I am sorry to find that there is a widespread neglect in the observance of labour laws in the public sector. That is something which the Government must look into, and if the Government have the faintest idea of becoming model employers, they must see to it that the labour laws enacted by this Government are observed in their entirety in letter and spirit in all the public sector undertakings.

The Ministry of Labour some years been trying a scheme, an experiment of workers' participation in management I do not know that idea accepted by the Ministry of Labour as early as 1957 is not universally applied in all the public sector undertakings. The idea has only been applied in some public undertakings as in some private sector undertakings. Now the idea was applied as an experiment seven years back. If the Government are fied, if the Ministry of Labour is satisfied that the idea is good for the country is good for the growth of industry in the country, the idea workers' participation in management must be applied in all the industries of the public sector and the workers given a sense of participation in management. When they want certain rights, they are told, "Oh, these industries are run with a social purpose." But in the case of management. Mr. Mani correctly pointed out that somebody from the Ministry, whether well equipped or ill equipped to manage an industry, is made the boss of it. We know that workers' management has been a wonderful cess in countries like Yugoslavia, and if we have accepted a part of that idea, workers' participation in certain aspects of management, why should not that be made the rule in the public sector undertakings? Government once thought of the idea of trying it in both the public and private sectors. The hon. Member, Mr. Mani.

3150 Commercial Undertakings

[Shri Arjun Arora.] has quoted from something which some American unknown in this country said . . .

SHRI A. D. MANI: Well known.

SHRI ARJUN ARORA: . . at a seminar organised by the F. I. C. C I. which is the biggest organisation of the private sector, that American gentleman said that the salaries in the public sector do not draw people from going to the private sector. Mr. Mani appears to forget that some years back Government formed . . . (Time bell rings.)

A few more minutes, Sir.

شرو عبدالغلی --- (پلجاب) : کچه این کی باتوں کا بھی جواب دے دیجئے ، - سنی ساعب نے کہا ھے کہ فائدہ کم ھے آس کا ہو، جواب

🕆 (भी भ्रब्दुल ग्रनी: (पंजाब): कुछ उनकी बातों का भी जवाब दे दीजिए। मणि साहब ने कहा है कि फायदा कम है, इसका भी जवाब दे दीजिए।

श्री ग्रर्जन ग्ररोडा: ग्राप बैठ जाइये। मैं मणि माहब की सब बातों का भी जवाब दंगा ग्रौर जो ग्राप कहने वाले हैं उनका भी जवाब दंगा। ग्रभी ग्राप बैठ जाइये।

Mr. Mani seems to forget that some years back Government formed management pool, and there was rush of people employed in the private sector wanting to join that management pool. As a matter facts the management personnel in the country today complain that the idea of management pool has not been followed to its logical end and the recruitment to it has stopped. There are, of course, limitations the payments, to amenities and perquisites which the public sector can afford. There is—everybody knows

—a great deal of waste in the private sector. There are no limits to the salaries of the select few. There are limits to the perquisites allowed them. There are no limits to the amenities allowed to the select few the private sector. I do not think serious Member of the Rajya Sabha like Mr. A. D. Mani will want public sector to copy the private sector in the matter of payment provision of amenities to the management personnel

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is time to wind up, Mr. Arora.

SHRI ARJUN ARORA: The fact is that in spite of the low wages, salaries for the management personnel in the public sector there enough patriotic and efficient people willing to join the public sector and leave the private sector. I am sorry, Mr. Vice-Chairman, I do not have the time to deal with the objections of Mr. Ghani.

شرى مهدالغلى: مهن نے تو باتون کے لئے کہا تھا کہ اس کا آپ جواب

ंश्री भ्रब्बूल ग़नी : मैंने नो उन को बातों के लिए इहा था ि इस 🗇 भी जवाब दे दें।]

SHRI M. RUTHNASWAMY ras): Mr. Vice-Chairman, we thank Mr. Mani for giving the House this opportunity of studying and commenting upon the achievements of Government enterprises in the 1962-63. There are three kinds undertakings, 10 under 'construction' -some of them date from 1956; the latest began in 1961. The second class of undertakings are running which are 29 plus 1 in number—the one being the Hindustan Steel Limited which stands in a class by itself according to the report. A third class

of undertakings are promotional and development undertakings One striking feature of all these running concerns is the low profits achieved by them It is barely 10 per cent or even less in regard to the majority of the running concerns We cannot run away with the idea that profits are not relevant to these undertakings. because these are not public undertakings like the Railways They are business undertakings for doing and producing things, like the production of steel, the production of fertilisers, the production of lignite and so on So profits are an essential criterion by which we must judge the efficiency of these undertakings

Then again, sales are another criterion. We said told that there has been an increase of about 37 per cent over the previous year in this respect. The question may be asked, whether the whole of the produce of that year has been sold during that year and what proportion of that production has been left unsold. That is a question relevant to our judgment on the efficiency of these concerns.

Another criterion is the extent of employment afforded by these public undertakings The total given in this Report is thus, that the total number employed is 2,99,248, and this employment total is reached after an peni ture of Rs 1.372 crores sum of Rs 1,372 crores had spent on small undertakings, enterprises like the building of village roads, or the sinking of village wells, or on rural reconstruction on a number of small rural ındustries, millions would have been employed in contrast to a few hundred thousands that have been employed by these public undertakings

There is a curious class of undertakings dealt with in this Report, eleven undertakings, where the Central Government has just invested money, without being responsible for the running of those undertakings We should like to know what control the Central Government has over these undertakings in which it has sunk money Has it any right of inspection? Has it any right of audit over their accounts Has it the right of periodically surveying the course of these undertakings?

No wonder the Report says thus the Hindustan Steel Limited is a class by itself, because we find it has incurred a loss of Rs 239 crores as compared to the loss of Rs 16 crores in the previous year. There are certain questions that might be asked of Government and of the organizers of these undertakings or of those responsible to: the undertakings, questions which have been suggested to me by reading Mr Herbert Morrison's remarks on the running of such undertakings in England Mr Herbert Morrison, the House will remember, was a wellknown Labour Minister After retirement he wrote a book "Government in Parliament' which he suggestea was an account of the running government departments from inside, and he was a socialist One or the questions that he asks is these undertakings consumer consclous? How far do these undertakings consult the taste, the needs and the wants of the consumers? Or do they, like most public undertakings "These are the goods we produce You take them or leave them" It may be with regard to steel, or Neyveli Lignite or fertilisers or any other goods or commodity produced by these pubhe undertakings The question must be asked of them is-and it must be asked of every undertaking, whethe it be in the private sector or in the public sector-how far do these cater to the taste, to the needs and to the wants of the consumers? Has any attempt been made in any of these undertakings by those responsible these undertakings, to study, to find out the wants and the tastes of consumers? Another question that Mr Herbert Morrison says should asked is, are they efficiently and economically managed? Not managed

[Shri M. Ruthnaswamy.] anyhow, not managed so as to produce 10 per cent, and at a lower rate of profit but are they economically and efficiently managed? And in this connection he says we need not rely on the reports of accountants auditors. because accountants auditors have to deal only with certain matters, namely, whether the money provided for has been for the purpose for which it was provided, not whether the concern has been run efficiently or economically. And therefore, he suggests that these public undertakings should enlist the industrial services of consultants. There are industrial consultants and that class is springing up in India also, in Bombay and Calcutta. One of them was consulted by the Government itself with regard to the setting up of the Bokaro steel plant-a very expensive consultant, by the way. But there is this class rising up in India more and more public undertakings must take in the services of these independent industrial consultants who could bring an independent look bear upon these public undertakings.

This morning during the Question Hour, we were acquainted with proposal to set up a Bureau of Public Enterprises. But this suffers from two disadvantages. One is that it is a "bureau" which means a committee and committees may be composed of people who may work at cross purposes. And also we do not know how this Bureau of Public Enterprises is going to be constituted, whether it is going to consist of officials or of officials and men in business, or is to be composed wholly of businessmen? Much more efficient than the Bureau of Public Enterprises would be dustrial consultants already in practice, already conversant with the running of a business concern, the running of business concerns from standpoint of efficiency and economy. (Time bell). So although these public undertakings have something to show in this Report I think they will do

much better if it is decided to run them purely as business undertakings and with all the help that business and industry and industrial organisations can afford them.

SHRI J. S. PILLAI (Madras): Vice-Chairman, let me at the very outset assure the House that I will not take more than half the which each Member is allotted now. My object in intervening in this debate is to emphasise one point, point relating to recruitment to these Asyou know. undertakings. Vice-Chairman, these undertakings are growing every day and if you add up all these undertakings, will find that there are more emplovees in these than even under Central Government. There is a lot of scandal about the way in which people are recruited to these undertakings. People say that the managers of these undertakings recruit the employees, and they say that provincialism and casteism play a very important part in the matter of employment in these undertakings. I am not here to vouchsafe all these statements. the other day I was coming in a bus and one passenger said if a Indian was the manager, then would recruit only South Indians. At this another said, "No, if the manager is a North Indian, then he recruit only North Indians" and there was a quarrel between these two persons. So. in order avoid scandals all these entrust the recruitment better We to these undertakings to the Service Commission. The framers of Constitution had anticipated this kind of thing and had provided for contingency. Article 320, dealing with the Central and State Public vice Commissions. enumerates functions to be performed by them and says,

". . . .it shall be the duty of a Public Service Commission to advise on any matter so referred to them and on any other matter which the President, or, as the case may be,

the Governor of the State. may refer to them:"

We can safely entrust this job them. If the Government of India is not willing to entrust this work to them then it can have a separate organisation like the Railway Service Commission to deal exclusively with recruitment to these public sector un-In the Government of dertakings. India today, promotions, etc. are done by the Public Service Commission and in respect of the Public Sector undertakings also, this can be done by them.

I have nothing more to say. Thank **VOII**

PROF. M. B. LAL (Uttar Pradesh): Mr. Vice-Chairman, I agree with my hon, friend, Mr. Arora, that the working of industrial and commercial undertakings that are being by the Central Government requires critical appreciation. Both appreciation and criticism are needed. If we lay stress only on the shortfalls the public sector industrial and commercial undertakings and do not take into consideration what has actually been achieved by them, what are contributing to the industrial and conomic development of the country. we will not be doing justice to them mor will we be just to our national economy itself. If we study carefully the report for the years 1961-62 and 1962-63, we will notice that some progress is recorded in one year. example, in respect of Hindustan Steels, the loss amounted to Rs. 19.5 crores in 1961-62, if the money quired for the payment of interest is not taken into account. In the year 1962-63, the loss amounted only to Rs. 6.5 crores if the payment of interest is not taken into account. the case of other concerns also, there is an increase in profits. In terms of paid-up percentage Of capital, profits increased from 4.5 in 1961-7.6 in to 1962-63. The income of over expenditure in regard to promotional and development concerns varied from year to year. It was Rs. 11 lakhs in 1960-61,

it went down to Rs. 2 lakhs in 1961-62 and rose to Rs. 7 lakhs in 1962-63. The report for 1962-63 also reports certain decrease in profits in case of perhaps we nine concerns. While were running our undertakings better in the year 1962-63 than we running them in the year 1961-62. considerable attention still requires to be paid in many matters. The Midterm Appraisal of the Planning Commission reports considerable falls in the sphere of public sector undertakings. It also reports certain shortfalls in the sphere of undertakings. In some cases like fertilisers there is greater shortfall in the private sector than in the public sector. In certain other industries such as coal there will be a shortfall in the public sector while the private sector is likely to fulfil the targets laid down in the Sir, attention is invited to certain shortfalls of the public setcor undertakings and an attempt is made by protagonists of individualism that we are proceeding with the advancement of the public sector undertakings rather very rapidly. But I wish to point out that a great many public sector undertakings only provide the infrastructure which is absolutely necessary for the economic development of the country and which cannot be provided by Indian capitalists because the business is not a profitable one. So, whether one is a socialist or one is not a socialist, one cannot really do away with the public sector undertakings because without the structure that is being provided by the public sector undertakings the economic development would not be possible

Industrial and

Commercial Undertakings

[THE DEPUTY CHAIRMAN in the chair!

If I may be permitted, I may say that almost the entire public sector sphere is not functioning as a socialist sector but is functioning as an aide to capitalisms and private sector. There is considerable mismanagement in public sector undertakings private sector undertakings are also not free from failings. One has only to study the annual reports of the Com-

[Prof. M. B. Lal.]

pany Law Administration to find out that even what is required by law is evaded by the private sector companies and a considerable amount mismanagement, profiteering, manipulation and exploitation are prevailing in the private sector undertakings.

But Madam, when I say so I 4 P.M. do not mean to say that because private industries not being managed properly the pub-Hc setcor industries and undertakings may be allowed to be mismanaged. Madam, due care needs to be taken with regard to the proper management and organisation of public sector undertakings. In the final report on the Third Five Year Plan the Planning Commission invited our attention to certain deficiencies in public sector management. It was pointed out there in that the public sector undertakings were not taking proper care of, were not paying proper attention to, the advice of the Planning Commission with regard to cost accountancy. The Commission also pointed out the question of overcentralisation of management. I am sorry I have gone through the Report but I have not been able to find out from the Report if any definite steps were taken in matters.

There are certain other which require to be taken into consideration. My friend, Mr. Arora, has pointed out to us that the managers of the public sector undertakings, being great bureaucrats themselves, are indifferent to the observance of the labour laws and he pleads workers' management. I do with him that it is the duty of Government to see that they are the model employers, that our attention is paid to the observance of labour laws and that the workers are treated consideration. with due Workers' participation in management also requires to be promoted.

In the end I also went to point out that prof. Galbraith, the distinguished economist of the United States

America, invited our attention to the defects in the management of public sector undertakings and Prof. Robson, another great economist, maintained that the way the public sector undertakings are being run they cannot be instruments of socialism. Prof. Robson condemned both the system of departmental management and the system of the company type of management so far as public sector undertakings are concerned. He stood for the organisation of the management on pattern of semi-autonomous corporations. I beg to submit, Madam, that only the other day Mr. Subramaniam, a Minister, confessed that many public sector undertakings are not functioning properly because they are not organised as semi-autonomous porations. I hope due attention will be paid to this question. All possible attempts should also be made to the organisation of an Economic Civil Service. Let us remember that the members of the Indian Administrative Service recruited for administrative purposes cannot be regarded as experts in business and industrial Their approach different from the approach required in a business concern.

श्री विमलकुमार मन्नालालजी श्रीर-डिया (मध्य प्रदेश) : उपसभावित महोदया, जो रिपोर्ट विचारार्थ भ्राई हैं इस पर समय बहत कम है और यह चर्चा बहत बड़ी है फिर भी कम समय में जितना हो सकेगा उतना सदन के समक्ष रखने का प्रयत्न करूंगा।

उपसभापिः महोदया, यह सारी रिपोर्ट हमारे 49 उद्योगों के बारे में है, केन्द्रीय सरकार के भ्रौर भी कार्पोरेशन्स चलते हैं उनका इसमें वर्णन नहीं है। तो इन 49 उद्योगों में 1372 करोड़ रुपये की पंजी लगी हुई है श्रीर उस पंजी का एक बहुत बड़ा हिस्सा 724 करोड रुपया जो कि 52 प्रतिशत के लगभग है वह हिन्दस्तान स्टील लि० में लगी हुई है। इस सारी पंजी में मेरे मध्य प्रदेश

का जहा तक सवाल है, कूल २६४ करोड का हिसाब उसमे ग्राया है । मध्य प्रदेश एक बहत पिछडा हिस्सा है, वहा बहुत बड़ा एक्पटेसिव एरिया है, नैचरल रिसोर्मेज बहुत हैं, फिर भी इतनी ही पूजी लगी हुई है। वहा के नैचरल रिसोर्सेज को हारनेस करने के लिए हमारी सरकार को कुछ ग्रौर प्रयत्न करना चाहिए। जहां तक इस पंजी में किस का कितना प्रतिशत लगा है, इसका सवाल है तो ऐसा लगता है कि हमारे यहा पर तीन हिस्से है, स्टेट, सेटर श्रौर प्राइवेट पार्टीज, इडियन प्राइवेट पार्टीज श्रौर फारेन प्राइवेट पार्टीज--तो जो विदेश की प्राइवेट पार्टीज है उनका प्रतिशत इसमे गत वर्ष के म्काबिले मे बढा है ग्रीर हमारे यहा भारत की जो प्राइवेट पार्टीज है उनका प्रतिशत कम हम्रा है। मैं यह चाहता ह कि इन पब्लिक अडरटेकिंग्स में हमारी जो भार-तीय निजी पुजी है उसका भी श्रधिक से श्रधिक प्रतिनिधित्व करें, उसको स्रधिक से स्रधिक इसमे श्राने का मौका दें। हां. यह जरूर ध्यान एखे कि हमारी जितनी भी पब्लिक ग्रहरटेकिंग्स है उनमे 51 परसेट से ग्रधिक या 51 परसेंट के शेयर हमारी केन्द्रीय सरकार के या प्रान्तीय भीर केन्द्रीय सरकारों के मिला कर के रहे।

उपसमापित महोदया, जहा तक इसके लाभ का सवाल है, पूर्व के दो वक्ताभी ने बताया, इस रिपोर्ट के हिसाब से ७.५ परसेट का लाभ हुआ। मुझे बडे खेद के साथ कहना पडता है कि ७. ५ केवल २६ उद्योगों के ऊपर है, जबकि ४६ उद्योग है।

श्री देवक अन्दन नारायण (महाराष्ट्र): मान ए प्वाइट ग्राफ ग्रार्डर । मैं यह कहना **पाहता ह कि यहां इस वक्त बडी** मुश्किल से हमारा कोरम है। हम २५, ३० मेम्बरान ग्रौर होंगे उस तरफ देखता हं--ग्राफिशियल गैलरी उसका नाम है--- श्राफशियल गैलरी मे कम से कम ५० श्रफसर बैठे हुए है।

श्री गिरिराज किशोर कपूर प्रदेश): श्रापको क्या नुकसान है ?

श्री देवकीनन्दन नारायण : सुनिए तो । मैं जानना चाहता हू कि इतने की ग्रावश्यकता क्या है, कितना नुकसान होता है, कितना समय जाता है, कितना पैसा खर्च होता है? यह सोचना चाहिए, यह सोचने जैसी बात है।

THE DEPUTY CHAIRMAN: Mr. Chordia, you continue

श्री गिरिराज किशोर कपर भिन्न भिन्न उद्योगो के प्रतिनिधि ग्राएगे ही।

प्रो० मकट बिहारी लाल : मेरे स्थाल से शायद सदस्य गैलरी को नोटिस मे नहीं ला मकते ।

उपसभाषि उसके लिए ही तो मैं चौरित्या जी को कहती ह कि वह काटीन्यु

श्री विमल्डुमार मन्नालालजी डिया: यह जो ७. ५ प्रतिशत का लाभ बताया है, यह भी हमे एक इस्युजन मे डालने के लिए है। मै यह नम्र निवेदन करूगा कि ग्रागे जो रिपोर्ट ग्राए उसमें सारे ४६ उद्योगों का टोटल प्राफिट क्या है, टोटल लाम क्या है इसको बता सकेंगे तो ज्यादा ग्रच्छा होगा । वैसे हम कलकुलेट कर सकते हैं लेकिन इसको बताने की इसमे व्यवस्था हो।

योजना मंत्री (श्री बी० ग्रार० भगत) : क्या सब को जोड कर रखे?

श्री विमलकुमार मन्नालालजी चौर-डिया: ग्रभी २६ उद्योगों का बनाया है कि ७. ५ प्रतिशत लाभ हमा श्रोर गत वर्ष इतना था ग्रोर ग्रापके ४६ उद्योग है जिनका इस रिपोर्ट में उल्लेख है, उन सब को मिला कर बताइये कि टोटल प्राफिट क्या है प्राफिट का परसेंटेज क्या है, कैंपिटल क्या है। सब के लिए बताइये।

श्री बी॰ श्रार॰ भगत: वह तो देना बिल्कूल एक गलत पिक्चर देना होमा कुछ उद्योग कस्ट्वशन में है, कुछ चल रहे हे, कुछ श्राधी हालत मे है, सब को मिला कर कैसे होगा।

3162 Commercial Undertakings

भी विमलकुमार मन्नालालजी ड़िया: सब को मिला कर ऐसे दिया जाये कि कि मलग मलग भी दिया जाय भौर सब को मिला कर भी दिया जावे।

भी बी० ग्रार० भगत: भलग मलग तो दे दिया गया है।

श्री विमलकुमार मन्नालालजी चौर-ड़िया : फिर टोटल पिक्चर दीजिए । इल्युजन में रखने के लिए ७. ४ परसेंट लाभ बता दिया नबिक, उपसभापित महोदया, जो हमारी पूंजी इन पब्लिक ग्रंडरटेकिंग्स में लगी है, ये को सारे प्राजैक्ट्स हैं, इन सब में जो पूंजी लगी 🕏 उसको देखा जाये तो एक परसेंट का लाभ होता है। भ्राप हमारे प्लानिंग के मिनिस्टर हैं, बड़ी बड़ी योजनाएं बनाते हैं कि पब्लिक **श्रंडरटे**किंग्स की श्रामदनी का बहुत बड़ा हिस्सा ग्रपनी योजनात्रों में खर्च करेंगे, लेकिन मुझे बड़े खेद के साथ कहना पड़ेगा कि ग्राप स्वप्नों के संसार में विचरण कर रड़े हैं कि हम पब्लिक ग्रंडरटेकिंग्स से बहुत बड़ी ग्रामदनी ले करके इसमें लगा बेंगे। यह सब निराधार है, माज तक का जो अनुभव है वह यह है कि हमने जो अपेक्षा की वह हमको मिला नहीं **भौर** उसका मल कारण य_े है कि हमारे यहां **घो जै**सी व्यवस्था चाहिए वैसी नहीं कर पाए, उनको ठीक नहीं कर पाए।

हमारा हिन्दुस्तान स्टील लिमिटेड सन् १६५४ से वल रहा है। उसको गत वर्ष १६,४६,६०,००० रु० का नुकसान हुआ था धोर इस साल वह नुकसान बढ़ कर २३,६०,०,००० रु० हो गया है। उपसभाः ी ध्यक्ष महोदया, इस तरह की स्थिति हमारे पब्लिक अण्डरटेकिंग्स की है ग्रीर मैं यह **क**हना चाहता हूं कि इस तरह के लास को **हम क**ञ तक सहन करते रहेंगे? सरकार को इस बारे में एक नीति बना लेनी चाहिये कि इतनी सीमा तक लास होना चाहिये। इसके श्रलावा इस कारखाने में उत्पादन की कीमत पड़ती है २,६०० रु० प्रति टन जबिक बाजार

में १,१७६ ६० प्रति टन कीमत है। इसका नतीजा यह होता है कि अन्य उत्पादनकर्ता पर्याप्त लाभ उठाते हैं। इस तरह की व्यवस्था जो हमारे पब्लिक संक्टरों में है उसकी ग्रच्छी तरह से जांच होनी चाहिये? क्योंकि इन ग्रन्डर-टेकिंग्स को विदेशी मुद्रा की सुविधा दी जाती है, लेबर लाज लगाना उनके लिए भ्रावश्यक नहीं होता है, जमीन की सुविधा इन्हें दी जाती है ग्रीर धन की कमी नहीं होती है। ग्रगर १० करोड़ की योजना है और वह ७१ करोड़ की हो जाये तो कोई चिन्ता नहीं है। इस तरह की सारी व्यवस्था हम इन ग्रन्डरटेकिंग्स के लिए देखते हैं, फिर भी ये घाटे में चलते हैं इसका क्या कारण है ? हम इनसे जो श्रपेक्षा करते हैं वह हमें नहीं मिलता है, तो हमें इन भ्रन्डरटेकिंग्स के बारे में शंका होने लगती है । जो इस मत्त के हैं कि पब्लिक सेक्टर सफल हों, जो पब्लिक एन्टरप्राइस के बारे में तरह तरह की बातें करते हैं उन्हें यह देखना चाहिये कि इतनी स्विधा मिलने पर भी इन ग्रण्डर-टेकिंग्स को प्राइवेट सैक्टर की तुलना में ग्रधिक लाभदायक होना चाहिये था। परन्तु हम यह देखते हैं कि वे बराबर में भी नहीं है ग्रीर घाटे में चल रहे हैं। इस तरह के अन्डर-टैकिंग्स चाहे वह सोवियत रूस में हों, चाहै वह ग्रमरीका में हों भ्रौर चाहे यह भारतीय इण्डस्ट्रीज में हों, जब तक इस तरह की अण्डर-टेकिंग्स इकोनौमिक्ली नहीं चलेंगे तब तक कोई भी सरकार उनके घाटे में चलना सहन नहीं करेगी । प्राइवेट सेक्टर के मुकाबले में पब्लिक सेक्टर को लाभ पर चलना चाहिये? लेकिन हम यह देखते है कि वे घाटे में चल रहे हैं, जो कि उचित मालूम नहीं देता है।

श्रण्डरटेकिंग्स का नमृना र्मे पब्लिक ग्रापके सामने पेश करना चाहता हूं, ताकि भ्रापको मालूम हो जाये कि इस तरह की संस्थाएं किस दिशा में ग्रौर कैसे काम कर रही हैं। रांची में हैवी इंजीनियरिंग कारपोरेशन है उसके बारे में जो जांच रिपोर्ट ग्राई उससे द्यासानी से पता लग सकता है कि वहां पर चार ग्रुप हैं। एक ग्रुप तो हमारे श्री नागराजा

राव का है। दूसरा श्री डी० सान्डिलया का रैं। तीसरा श्री हवीवल्ला साहब का ग्रुप है भौर चौथा श्री ग्रार० टी० सिहा साहब का है। इन चारों की गृटबाजी की वजह से भारतीय पब्लिक सेक्टर की लाखों रुपये की बायदाद जल गई। इस रिपोर्ट में यह बतलाया यया है कि श्री नागराजा राव प्रान्तीय भेदभाव बढ़ाने में लगे हुए थे। श्री हबीबुल्ला साहब **भा**तीयता की भावना को बढ़ा रहे थे भौर श्री सान्डिलया साहब को इसी वजह से वहां से हटा दिया गया । श्री ग्रार० टी० सिंहा साहब राजनीति में लगे हुए थे। इन चार ग्रुपों का परिणाम यह हम्रा कि राची के हैवी इंजीनियरिंग कारपोरेशन में भयंकर भाग लग गई, जिसकी वजह से सरकार का करोड़ों रुपये का नुकसान हो गया। तो मैं यह प्रार्थना कर रहा हूं कि जैसी स्थिति रांची की है, बैसी स्थिति भोपाल की भी है श्रोर वैसी भिलाई की है। हमारे जो ग्रन्य पब्लिक सेक्टर्स है वहां पर भी जातीयता, प्रान्तीयता तथा भाई-भतीजेवाद की बात भयंकर रूप से चल रही है। जिसकी वजह से हमें भयकर नुकसान उठाना पड रहा है। मैं श्राप से यह प्रार्थना करना चाहता हू कि इस बारे में सर-कार को जांच करना चाहिये श्रौर इन पब्लिक सेक्टरों में जो जातीयता तथा प्रान्तीयता की बात चल रही है, उस पर नियन्त्रण किया जाना चाहिये ।

इसके भलावा हम यह देखते है कि हमारे पण्डरटेकिंग्स में लीडरिशाप की कमी है, वैतृत्व की कमी हैं। वहां पर मजदूरों से काम किस तरह से लिया जाना चाहिये, किस तरह से टीम वर्क होना चाहिये इन बातों का कराने भी क्षमता वहां के अधिकारियों को नहीं है। इसका कारण यह है कि जो आई० ए० एस० आफिसर भेजें जाते है वे रिटायर्ड होकर बहां जाते हैं और जिन्हें मजदूरों से काम तेने भी क्षमता नहीं होती है। वे लोग नो सिर्फ डिपार्टमेंटों का ही काम करना जानते हैं। इसलिए मेरी प्रार्थना है कि हमारे जो पब्लिक ग्रण्डरटेकि। स हैं उनमें ऐसे ही श्रिधकारियों को भेजा जाना चाहिये जिन्हें काम लेने की क्षमता हो। इस बात पर भी हमें गम्भीरता के साथ विचारना चाहिये ग्रौर कुछ न कुछ भवश्य करना चाहिये।

यह जो रिपोर्ट राची के बारे में दी गई है उसमें यह बतलाया गया है कि वहां पर ग्र**धिकारियों** ने िक्रमिनल किया, जिसकी वजह से वहा पर इतनी बड़ी श्राग लग गई, जिसके कारण सरकार की करोड़ों रुपये का नुकसान उठाना पड़ा । इसलिए मेरी प्रार्थना यह है कि इन सब बातों को देखते हुए स्रीर इस रिपोर्ट को स्राधार मान कर हमें ग्रपने यहा के पब्लिक सेक्टरों का प्रबन्ध ठीक करना होगा। भ्रगर हम इस तरह की व्यवस्था नहीं करते तो हम पब्लिक सेक्टर का जो स्वप्न बना कर ग्रागे चलना चाहते है उसमें सफल नहीं हो सकेंगे । हम पब्लिक भण्डरटेकिंग्स का जो सुन्दर मन्दिर बनाना चाहते हैं उसकी जगह हम कुछ कंकर ग्रीर पत्थर हो खपायेंगे; क्योंकि इन सस्याम्रों में कार्य कुशलता की क्षमता नहीं है। इसलिए मैं ग्रापको ग्रागाह कर देना चाहता हू कि इन सस्थाओं में जो कमिया है उनको जल्द से जल्द ठीक किया जाना चाहिये ताकि वे भ्रच्छी तरह से भीर इकानौमिकली चल सके।

GOVINDAN M. N. (Kerala): Madam Deputy Chairman, I am glad Mr. Mani has raised this discussion. I am equally glad the Official Gallery is full. I do not share the view of my friend, Shri Deokinandan Narayan It only shows how much they are interested know the views of Members of Parliament, so that they may the working of public undertakings. But I am a little disappointed with the type of Report which has been placed before this House. Now, when we are dealing with public undertakings, these undertakings have to be viewed rom a wider perspective. By the Industrial Policy Resolution we

[Shri M. N. Govindan Nair.] want these public undertakings tο rise to commanding heights in the economy of our country. Also, we have accepted socialism as our goal, which means that these public undertakings, gradually and ultimately, should control the economy of this country. This is the perspective in which we want these public undertakings to work. We know that the development of the economy of our country during the last few was not according to the perspective which we are having. That is another matter. But when we are dealing with public undertakings we want these reports to be placed in such a way that we would like to know what was the target of performance expected from these public undertakings and to what extent it has been fulfilled. Now, my friend, Prof. M. B. Lal, referred to the recommendations of the Planning Commission. Now, there is the Estimates Committee. There is the Public Accounts Committee. All these Committees into the working of these undertakings. They make certain recommendations. So, when the annual report is placed, we would like to know what attention has been paid to these recommendations and to what extent they have tried to implement those recommendations. If they have failed, why they have failed. These should form part of the Report. Unless that is done, it will not help us much.

Report on the

working of the

Secondly, when we wanted these public undertakings to grow, we expected a good return, so that it may be reinvested for further developmental activities. Now, why of us are strongly supporting public sector is this. In the case of the private sector, the gains that are made, a larger portion of them may not be reinvested in industries. the case of the public sector, money that is gained, the profit that is made, can be reinvested.

SHRI I. K. GUJRAL (Delhi): Is it vour contention that the success of a public sector undertaking depends upon the profit it makes? The more the profit, the better it is.

Industrial and

SHRI M. N. GOVINDAN NAIR: No. That is one of the criteria. There also in the Third Five Year we expected, after taking into consideration all these facilities that my friend, Mr. Arjun Arora, wanted to give to labour or they are giving to them, taking into consideration those facts, the Planning Commission expects certain percentage profit from each undertaking they thought that this much amount would be available for flurther investment. So, I am asking to what extent . . .

SHRI I. K. GUJRAL: Is that your basic approach to this problem?

SHRI M. N. GOVINDAN NAIR: I am not making a general statement. Concretely they have made calculations. When the Third Plan prepared, concrete calculations were made as to the profit that could be made from these industries. To what that has been fulfilled we extent should know.

SHRI ARJUN ARORA: Is the hon. Member accusing the Planing Commission of over-optimism?

Shri M. N. GOVINDAN NAIR: I am not accusing anybody or supporting anybody. If the Planning Commission has estimated so much of profit and if the undertaking failed to raise the profit to that level, an explanation is necessary in Report. That is what I say. If they are correct, we accept their explanation. That is all. I am not making any criticism of either the public sector or others. When the report is given, the Estimates Committee gives certain recommendations. We want to know what they are doing with these recommendations.

SHRI I. K. GUJRAL: May I know what is your basic approach to the public sector? What is your

THE DEPUTY CHAIRMAN He has only ten minutes So let him speak

Shri M N GOVINDAN NAIR If the hon Member will persuade the Chair to give me more time, I will explain I do not want to go into it now, it is a wider field

About the management, some friends were pleading for autonomous corporations. I think that the Government had already accepted that position. Formerly these industries were run by departments. They said there is so much of Government control and so we should have public corporations. And many of these are public corporations. They are supposed to be autonomous corporations.

Prof. M B LAL: They are corporations only in name

SHRI M N GOVINDAN NAIR I am coming to that But in the actual working is there a difference between a departmentally-run industry and a public corporation? No With regard to the management somebody suggested that there should be a management cadre I agree with that, and they should have nothing to do with this administrative cadre. Now what is happening? In the name of public corporation the Government Secretaries are there and thev really Not only that, the bureaucracy has a Eleventh Commandment which every member of the bureaucracy practises, and that is never to get caught. In the management of these concerns there should be somebody who is responsible for the failures, and the practice of the bureaucracy is such that if any Secretary is placed, he will set in a practice whereby you will not be able to put your finger on the real person What is happening? When there is a lot of complaint against the maragement of a particular concern-and you should know that he will be one of the Government Secretaries-he will be transferred from that concern to another concern Those people who fail in their job should not get the same benefits They should not be promoted That should not be They should be given autonomous powers, I am for it, for initiative, autonomy, and all those things But once they fail, they should be severely dealt with.

SHRI A D MANI They should become Governors

SHRI M N GOVINDAN NAIR: When I speak about autonomy, I have to tell you one thing Autonomy does There should be not mean licence parliamentary control, there be Government control of these public undertakings. We are not making a novel experiment. There are many other countries which have worked on it and you have to take lessons from them How to have effective Government control without the initiative of the corporation, that is something which we have to evolve. As there is little time, I do not want to go into that in detail

Then the main thing is about the attitude of labour. I do not know of any Government concern, public sector concern where there was not a labour trouble in the recent past, Why should it happen? Now in the Estimates Committee Report of 1963-64, while dealing with the labour matters they have made this comment.

"In the Handbook on 'Labour Laws and Practices' published in October 1962 also that Ministry has observed as follows.—

'The procedures evolved and the machinery set up in many of the public sector undertakings to deal with labour matters leave much room for improvement. While creation of such (Personnel) departments may not be a statutory obligation, it is necessary that efficient personnel departments, adequately staffed with trained and experienced officers, are set up in the public sector undertakings to deal with labour matters'"

[Shri M. N. Govindan Nair.] Then again it is said:

> "It is noted that this matter also came up for discussion at the Tripartite meetings and Conferences held between 6th and 14th July 1963 when the following conclusion was arrived at:-

The Personnel Departments in the public sector undertakings should be strengthened."

The Estimates Committee has also made those recommendations. All this shows how anybody who has gone into this matter has felt very bad about the way the labour matters are dealt with. I would you one simple example. We are for democratic socialism and we have a democracy

SHRI ARJUN ARORA: Are you for democratic socialism?

SHRI M. N. GOVINDAN NAIR: We are enjoying democratic rights. I know why you are saying that. But an ordinary labourer has a right to vote for any person he likes, and because of adult franchise he has a hand in the choice of selection . . .

SHRI ARJUN ARORA: Yes, that is correct, but . . .

SHRI M. N. GOVINDAN NAIR: Will you please sit down? But unfortunately in the matter of managing their own affairs what happens? Will you extend this right to the labourers of these institutions? Can they choose their own leadership? Will you permit it? You speak about democratic socialism. Where a worker is not given that right, which you and I enjoy, to deal with his own affairs, what is the meaning of your talking about democratic socialism?

SHRI ARJUN ARORA: He is misleading the House. There is interference.

SHRI M. N. GOVINDAN NAIR: The majority of the workers may: support a particular union. That is (Interruption) recognised. am not yielding. The recognition comes to a union which is not supported by even a small minority, and the excuse is that it is the Government that decides which is the union to be recognised. Centrally controlled industry the State Government comes in to impose a union on the industry. Why should it be done? Why cannot you extend the ordinary right which every citizen in this country enjoys?

With these observations I clude.

STATEMENT BY PRIME MINISTER REGARDING HIS VISIT TO THE UNITED KINGDOM

MINISTER PRIME THE AND MINISTER OF ATOMIC ENERGY (SHRI LAL BAHADUR); Madam, response to an invitation from the Prime Minister of the United Kingdom. Mr. Harold Wilson, I visited London from 3rd to 6th December, 1964. The period of my stay in the U.K. had necessarily to be brief but the visit was indeed useful.

Before my meetings with the U.K. Premier and other Ministers, I was happy to have had an opportunity of meeting Her Majesty the Queen,

A wide range of subjects came up for discussion during my meetings with Mr. Harold Wilson and several of his Cabinet colleagues. We exchanged views fully and frankly in a friendly and informal atmosphere.

There was no formal agenda for discussions. However, some of the topics on which there was an exchange of views, were as follows:

> (i) The complex international situation as seen from Delhi and London, particularly the